

LOK SABHA  
STARRED QUESTION NO. \*370  
TO BE ANSWERED ON 11.08.2016

ALLOTMENT OF LAND FOR TEXTILE UNITS

\*370 SHRI PANKAJ CHAUDHARY:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- (a) whether the Government has requested the State Governments to allot land in order to give impetus to the textile industry and if so, the details thereof;
- (b) the State-wise details of the land available with the Public Sector Undertakings (PSUs) under the control of the Ministry;
- (c) the reasons for seeking land from the State Governments despite the availability of lands with PSUs;
- (d) whether the Government proposes to review the policy of disposing of the valuable land of the PSUs under the Ministry at meagre price and promote the textile industry by asking land from the State Governments; and
- (e) if so, the details thereof, and if not, the reasons therefor?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जुबिन इरानी)  
MINISTER OF TEXTILES  
(SMT. SMRITI ZUBIN IRANI)

(a) to (e): A statement is laid on the Table of the House.

**STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION  
NO \*370 FOR ANSWER ON 11.08.2016 REGARDING  
“ALLOTMENT OF LAND FOR TEXTILE UNITS” SHRI PANKAJ  
CHAUDHARY:**

(a) to (e) : No, Madam. No allotment or transfer of land to the Ministry of Textiles has been sought from the State Governments for setting up textile units. However, Ministry of Textiles provides impetus to the textile industry in the country by implementing several textile sector promotion schemes. The Government has been seeking the active support of State Governments for development of the textile industry under schemes such as the SITP and NERTPS by identifying suitable land, entrepreneurs, etc.,

State- wise details of the land available with the Public Sector Undertakings (PSUs) under the control of the Ministry of Textile is at **Annexure**. The Government has no policy on disposal of the valuable land of the PSUs under the Ministry at meagre price. However, if the Government considers it necessary or expedient for the better management, modernization, restructuring or revival of textile undertakings, it may permit the Public Sector Undertakings concerned to transfer, mortgage, sell or otherwise dispose of any land, plant, machinery or any other assets of the concerned textile undertaking for a pre-specified purpose, in a transparent manner as per existing Government rules.

## Annexure

S. No.	Name of the States	Total Land (Acre)
1	ANDHRA PRADESH	135.46
2	KARNATAKA	220.51
3	KARNATAKA- TOTAL LEASE HOLD LAND	40
4	KERALA	139.93
5	PUNJAB	195.37
6	RAJASTHAN	46.02
7	RAJASTHAN- TOTAL LEASE HOLD LAND	3.54
8	GUJARAT	8.54
9	GUJARAT- TOTAL LEASE HOLD LAND	63.74
10	MAHARASHTRA	314.91
11	MAHARASHTRA- TOTAL LEASE HOLD LAND	322.48
12	MADHYA PRADESH- TOTAL LEASE HOLD LAND	365.3
13	TAMILNADU	272.87
14	UTTAR PRADESH	256.17
15	UTTAR PRADESH- TOTAL LEASE HOLD LAND	166.02
16	WEST BENGAL	376.91
17	ASSAM	1157.5
18	BIHAR	85.6
19	ORISSA	30
20	HARYANA	0.29
21	NEW DELHI	2.12
	<b>TOTAL LAND</b>	<b>4203.28</b>

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